

**GOVERNMENT OF INDIA
MICRO, SMALL AND MEDIUM ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:1484
ANSWERED ON:14.08.2013
SELLING OF KHADI
Hegde Shri. K. Jayaprakash

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) whether the Khadi is permitted to be sold only by the agencies certified and recognized by KVIC/KVIB;
- (b) if so, the details of such certification requirement;
- (c) whether some incidents of businessmen selling uncertified Khadi and receiving attractive rebates have come to the light of the Government;
- (d) if so, whether the Government proposes to take any action in this regard;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA)

(a) to(f): Khadi and Village Industries Commission(KVIC) grants Khadi Certificate to Khadi Institutions who fulfill the prescribed conditions, and then become eligible for obtaining assistance from KVIC under its various schemes. Action in respect of sale of spurious khadi by the certified Khadi Institutions is taken by KVIC and State Khadi and Village Industries Boards (KVIBs) as per rules on a continuing basis if and when infringements come to notice. The action includes cancellation of certificate and discontinuation of assistance.

'Khadi' is defined in the KVIC Act, 1956. It is now envisaged to have a distinct identity for khadi, 'Khadi Mark', to guarantee the genuineness of khadi sold in the market.